The Dentist (Andhra Pradesh Amendment) Act, 2017

Act 19 of 2017
THE ANDHRA PRADESH GAZETTE
PART IV-B EXTRAORDINARY
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ANDHRA PRADESH ACTS, ORDINANCES AND
REGULATIONS ETC.,

The following Act of the Andhra Pradesh Legislature which was
reserved by the Governor on the 29th April, 2017 for the consideration and
assent of the President received the assent of the President on the
18th September, 2017 and the said assent is hereby first published on the
9th October, 2017 in the Andhra Pradesh Gazette for general information :

ACT No. 19 of 2017

AN ACT FURTHER TO AMEND THE DENTIST ACT, 1948 IN ITS
APPLICATION TO THE STATE OF ANDHRA PRADESH.

Be it enacted by the Legislature of the State of Andhra Pradesh in
the Sixty-eighth year of the Republic of India as follows :

1. (1) This Act may be called the Dentist (Andhra Pradesh Amend-

(2) It shall come into force on such date as the State
Government may, by notification, appoint.

2. In the Dentist Act, 1948, in section 27, for sub-section (1), the following
shall be substituted, namely :

"(1). Subject to the provisions of this section, an elected or nominated
member shall hold office for a term of five (5) years from the date of his
election or nomination ."

DUPPALA VENKATA RAMANA,
SECRETARY TO GOVERNMENT
LEGAL AND LEGISLATIVE AFFAIRS AND JUSTICE,
LAW DEPARTMENT.

A-23/17.